

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No 215- IA 331 of 2022
ITEM No 216- IA 711 of 2021
ITEM No 217- IA 07 of 2022
ITEM No 218- IA 242 of 2022
In
CP(IB) 342 of 2020

Proceedings under Section 7 IBC

IN THE MATTER OF:

State Bank of India
V/s
Steelco Gujarat Ltd

.....Applicant

.....Respondent

Order delivered on ..18/08/2022

Coram:

Dr.Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Vishal Dave, Adv.
: Mr. Tirth Nayak, Adv.
: Mr. Dhanesh Patel, Adv. & Mr. Bhadrish Raju, Adv.
For the Respondent/ RP : Mr. Jaimin Dave, Adv.
For the CoC : Mr. Krishnendu Datta, Sr. Adv.

ORDER

IA 331 of 2022

Learned Counsel Mr. Dharmesh Patel for the applicant states that he has received the instructions from the applicant to pray for withdrawal of this application. Accordingly, application is allowed to be withdrawn.

IA 331(AHM) 2022 is withdrawn and disposed of.

IA 711 of 2021

In compliance of the last order Learned Counsel for the applicant states that rejoinder is filed which has come on record. Let the copy be served to the Learned Counsel for the other side.

List for hearing on 23.09.2022.

IA 07 of 2022

None for the applicant.

Learned Counsel for the applicant is directed to comply the last order, as a last chance within five days.

List for hearing on 23.09.2022.

IA 242 of 2022

Application is filed by one of the Resolution Applicants seeking direction against RP as well as CoC. Learned Counsel Mr. Dave for the RP and Learned Sr. Counsel Mr. Datta for one of the CoC members states that in one of the appeals, the order of Hon'ble NCLAT has considered the points agitated in this application with respect to extension of time, the decision of the CoC, and the liberty to the Resolution Applicants, and passed detailed orders on 28.07.2022. The copy of the order is not placed before us, but the said copy was shared by the Learned Sr. Counsel Mr. Datta. Paras 3, 4 and 5 covers the issues which are parallel to this application, and also the issues which are agitated in this application. Moreover, the issues agitated in this application are with respect to the incidents in the first process of Form-G and inviting Resolution Plan, whereas by subsequent order of this Bench, as upheld by the Hon'ble NCLAT, fresh From-G is published, and new process has started. The present applicant has opportunity to participate in the fresh bids and submit the plan.

Hence, in our view, this application needs no further consideration accordingly disposed of.

-sd-

**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**